

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00829/2018

Monday, this the 7th day of September, 2020

CORAM:

Hon'ble Mr. P. Madhavan, Judicial Member
Hon'ble Mr. K.V. Eapen, Administrative Member

1. Deepak K.D., aged 36 years, S/o. K.P. Diuvakaran, Multi Tasking Staff (Non-industrial), Boatswain Store, INS Venduruthy, Kochi – 682 004, Residing at : Kalatt House, Vaikkara PO, Perumbavoor, Pin – 683 549, Ernakulam District.
2. Lethin Babu K.B., aged 29 years, S/o. Bahuleyan, Multi Tasking Staff (Non-industrial), Boatswain Store, INS Venduruthy, Kochi – 682 004, residing at Geethalayam, Naduvath Nagar PO, Cherthala, Alappuzha – 688 526.
3. Deneesh Borjia, aged 28 years, S/o. K.B. Xavier, Multi Tasking Staff (Ministerial), Boatswain Store, INS Venduruthy, Kochi – 682 004, Residing at Kannankeril House, Kumbalangi PO, Kochi, Pin – 682 007.
4. Manu Shaji, aged 33 years, S/o. Shaji, Multi Tasking Staff (Ministerial), Naval Aircraft Yard, Naval Base, Kochi-682 004, Residing at : Manish Bhavan, Enadi PO, K.S. Mangalam, Vaikkom Taluk, Kottayam District, Pin-686 608. **Applicants**

(By Advocate : Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the Secretary to the Government of India, Ministry of Defence (Navy), New Delhi – 110 001.
2. The Chief of the Naval Staff, Integrated Headquarters, Ministry of Defence (Navy), New Delhi – 110 001.
3. The Flag Officer Commanding-in-Chief, Headquarters, Southern Naval Command, Naval Base, Kochi – 682 004. **Respondents**

(By Advocate : Mr. E.N. Hari Menon, ACGSC)

This application having been heard on 07.09.2020 through video

conferencing, the Tribunal on the same day delivered the following:

ORDER (Oral)

Hon'ble Mr. P. Madhavan, Judicial Member –

Heard Advocate Mr. T.C. Govindaswamy appearing for the applicants and the Advocate appearing for the respondents through video conferencing.

2. Respondents have filed their detailed reply statement. It seems that the respondents have substantially complied with the relief prayed for in the OA. They have considered the representation of the applicants and passed Annexure R4 order which had been produced along with the reply statement.

3. In view of the substantial compliance made by the respondents, the OA is treated as closed with permission to the applicants to file fresh OA, if any further grievance still survives. No order as to costs.

(K.V. EAPEN)
ADMINISTRATIVE MEMBER

(P. MADHAVAN)
JUDICIAL MEMBER

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APPLICANTS' ANNEXURES

- Annexure A1 series** – True copy of the Defence Research and Development Organisation Technical Cadre Recruitment Rules, 2000 with its subsequent amendments.
- Annexure A2 series** – True copies of the Recruitment Rules relating to the posts of Driver, Assistant Store Keeper, Fireman in the Defence Research and Development Organisation.
- Annexure A3** – True copy of representation submitted by the 1st applicant during the third week of June, 2018.
- Annexure A4** – True copy of representation submitted by the 2nd applicant during the third week of June, 2018.

RESPONDENTS' ANNEXURES

- Annexure R-1** – Copy of SRO 80 dated 13 Dec 2011.
- Annexure R-2** – Copy of SRO 31 dated 24 Apr 2017.
- Annexure R-3** – Copy of SRO 84 dated 10 Sep 2018.
- Annexure R-4** – Copy of IHQ of MOD (N) letter dated 31 Aug 2018.

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